

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
RAJYA SABHA
UNSTARRED QUESTION NO-342
ANSWERED ON 25.07.2024

NOMINATION OF SIGNIFICANT MAHARASHTRA FORTS FOR WORLD HERITAGE SITES

342. DR. FAZUIA KHAN

Will the Minister of CULTURE be pleased to state:

- (a) the details of fourteen forts of significant military architecture and geoglyph sites listed by Maharashtra for cultural World Heritage Sites;
- (b) whether Government plans to consider these sites for the cultural World Heritage Site nomination;
- (c) if so, the details thereof and associated timeline thereto; and
- (d) if not, the reasons therefor?

ANSWER

THE MINISTER OF CULTURE AND TOURISM
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) The details of forts of **Maratha Military Landscapes of India** and Geoglyph sites are attached at Annexure-I and Annexure-II respectively
- (b) Yes Madam, the Government of India has submitted the nomination dossier titled "**Maratha Military Landscapes of India**" as India's Official Nomination dossier to the World Heritage Centre, UNESCO for the inscription process for the cycle 2024-25. The nomination dossier has been submitted to International Council and Monuments and Sites (ICOMOS) for evaluation which comprises desk review and an on-site evaluation. The timeline phase of a nomination dossier as per the Operational Guideline 2023 is given in Annexure-III.
- (d)

**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA
UNSTARRED QUESTION NO. 342 FOR 25.07.2024.**

Forts of Serial Nomination of Maratha Military Landscape of India

1	Raigad fort	Maharashtra
2	Rajgad Fort	Maharashtra
3	Shivneri Fort	Maharashtra
4	Pratapgarh Fort	Maharashtra
5	Panhala Fort	Maharashtra
6	Vijaydurg Fort	Maharashtra
7	Lohagad	Maharashtra
8	Salher Fort	Maharashtra
9	Sindhudurg	Maharashtra
10	Suvarnadurg	Maharashtra
11	Khanderi Fort	Maharashtra
12	Gingee Fort	Tamilnadu

**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA
UNSTARRED QUESTION NO. 342 FOR 25.07.2024.****Components of Serial Nomination of Geoglyphs of Konkan Region of India**

1	Kasheli, Ratnagiri	Maharashtra
2	Wada Rundhye, Ratnagiri	Maharashtra
3	Devache Gothane, Ratnagiri	Maharashtra
4	Barsu, Ratnagiri	Maharashtra
5	Panhala Fort	Maharashtra
6	Devi Hasol, Ratnagiri	Maharashtra
7	Jambharun, Ratnagiri	Maharashtra
8	Kudopi, Sindhudurg	Maharashtra
9	Ukshi, Ratnagiri	Maharashtra
10	Pansaimal, Sanguem	Maharashtra

**ANNEXURE REFERRED TO IN REPLY TO PART (b) to (d) OF RAJYA SABHA
UNSTARRED QUESTION NO. 342 FOR 25.07.2024.**

Timetable-Nomination Dossier

Year 1-2024

Year 2-2025

Timetable	Procedures
<u>30 September (before Year 1)</u>	Voluntary deadline for receipt of <u>draft</u> nomination dossiers from States Parties by the Secretariat.
<u>15 November (before Year 1)</u>	Secretariat to respond to the nominating State Party with comments and review of the draft nomination dossier indicating missing information required and corrections to make.
<u>1 February Year 1</u>	<p>Deadline by which <u>complete</u> nomination dossiers must be received in printed format by the Secretariat to be transmitted to the relevant Advisory Bodies for evaluation (see Paragraph 132).</p> <p>Nomination dossiers shall be received by 17h00 GMT, or, if the date falls on a weekend by 17h00 GMT the preceding Friday.</p> <p>Nomination dossiers received after this date will be examined in a future cycle.</p>
<u>1 February –</u> <u>1 March Year 1</u>	<p>Registration, assessment of completeness and transmission to the relevant Advisory Bodies.</p> <p>The Secretariat registers each nomination dossier, acknowledges receipt to the nominating State Party and inventories its contents. The Secretariat will inform the nominating State Party whether or not the nomination dossier is complete.</p> <p>Nomination dossiers that are <u>not complete</u> (see paragraph 132) will not be transmitted to the relevant Advisory Bodies for evaluation. If a nomination dossier is incomplete, the State Party concerned will be advised of information required to complete the nomination dossier by the deadline of 1 February of the following year in order for the nomination dossier to be examined in a future cycle.</p> <p>Nomination dossiers that are <u>complete</u> are transmitted to the relevant Advisory Bodies for evaluation.</p>

	The Secretariat will also make available the electronic format of the text of the nomination dossiers on the World Heritage Centre's website.
<u>1 March Year 1</u>	Deadline by which the Secretariat informs the State Party of the receipt of a nomination dossier, whether it is considered complete and whether it has been received by 1 February.
<u>March Year 1 – May Year 2</u>	Evaluation by the Advisory Bodies
<u>31 January Year 2</u>	The Advisory Bodies are requested to forward to States Parties, with copy to the World Heritage Centre for distribution to the Chair of the World Heritage Committee, by 31 January of Year 2 a short interim report outlining the status of and any issues relevant to evaluations, and detailing any requests for supplementary information, in one of the two working languages of the <i>Convention</i> .
<u>28 February Year 2</u>	<p>Deadline by which additional information requested by the relevant Advisory Bodies shall be submitted by the State Party to them via the Secretariat.</p> <p>Additional information shall be submitted in the same number of copies and electronic formats as specified in Paragraph 132 to the Secretariat. To avoid confusing new and old texts, if the additional information submitted concerns changes to the main text of the nomination dossier, the State Party shall submit these changes in an amended version of the original text. The changes shall be clearly identified. An electronic version of this new text shall accompany the paper version.</p>
<u>Six weeks prior to the annual World Heritage Committee session Year 2</u>	The relevant Advisory Bodies deliver their evaluations and recommendations to the Secretariat for transmission to the World Heritage Committee as well as to States Parties.
<u>At least 14 days before the opening of the annual World Heritage Committee session Year 2</u>	<p>Correction of factual errors by States Parties.</p> <p>The concerned States Parties can send, at least 14 days before the opening of the session of the Committee, a letter to the Chairperson, with copies to the Advisory Bodies, detailing the factual errors they might have identified in the evaluation of their nomination dossier made by the Advisory Bodies.</p>
<u>Annual session of the World Heritage Committee (June/July) Year 2</u>	The Committee examines the nomination dossiers and makes its decisions.

<p><u>Immediately following the annual session of the World Heritage Committee</u></p>	<p>Notification to the States Parties</p> <p>The Secretariat notifies all States Parties whose nomination dossiers have been examined by the Committee of the relevant decisions of the Committee.</p> <p>Following the decision of the World Heritage Committee to <u>inscribe</u> a property on the World Heritage List, the Secretariat writes to the State Party and site managers providing a map of the area inscribed and the Statement of Outstanding Universal Value.</p>
<p><u>Immediately following the annual session of the World Heritage Committee</u></p>	<p>The Secretariat publishes the updated World Heritage List every year following the annual session of the Committee.</p> <p>The name of the States Parties having nominated the properties inscribed on the World Heritage List are presented in the published form of the List under the following heading: “Contracting State having submitted the nomination of the property in accordance with the <i>Convention</i>”.</p>
<p><u>In the month following the closure of the annual session of the World Heritage Committee</u></p>	<p>The Secretariat forwards the published report of all the decisions of the World Heritage Committee to all States Parties.</p>